

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.195/07

Wednesday this the 6 th day of August 2008.

CORAM:

HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

M.Kunjuraman Nair,
S/o. Chandu Nambiar,
Mavila House, Eramam P.O.,
Payyanur, Kannur District, Kerala.
HS Fitter Grade-II (Rtd.),
Under CTFO/LLH, Eastern Railway,
Howrah, P.O. Howrah, West Bengal. Applicant

(By Advocate Mr. P.M. Pareeth)

Vs.

1. Divisional Railway Manager,
Eastern Railway, Howrah,
P.O. Howrah, West Bengal.
2. Senior Divisional Accounts Officer,
Eastern Railway, Howrah,
P.O. Howrah, West Bengal.
3. Chief Accounts Officer (Pension),
Designated FA&CAO,
Eastern Railway, Calcutta.
4. Divisional Senior Personnel Officer,
Eastern Railway, Howrah,
P.O. Howrah, West Bengal.
5. Union of India represented by
Secretary to Central Government,
Ministry of Railways,
Rail Bhavan, New Delhi. Respondents

(By Advocate Shri Thomas Mathew Nellimoottil)

The application having been heard on 6.8.2008
the Tribunal on the same day delivered the following:

ORDER

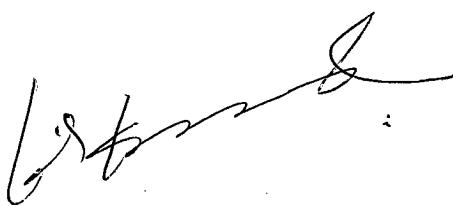
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

The affidavit as called for has been filed. Counsel for the applicant

submits that in so far as the leave salary is concerned he has not received it though it was stated that the amount was paid by Cheque. The Assistant Personnel Officer -III, Eastern Railway who has sworn this affidavit shall inform the applicant the Cheque No. and date by which the amount of Rs.6881/- was made available to the applicant. The said officer shall also indicate the date when the Cheque was encashed by proper liaison with either the RBI, Calcutta or the concerned Bank. As regards the payment of commuted value of pension, counsel for the applicant fairly concedes that the applicant has to perform his part of duty and as such he will be suitably advised, so is the case for sanction for family pension vide para 2 of the affidavit. The applicant shall correspond with the Assistant Personnel Officer in regard to all these activities.

2. O.A. is disposed of accordingly. No costs.

Dated the 6th August 2008.


Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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